

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

On 20.9.02

Copies of said order
sent to all
respects a copy
of said order
handed over to
both counsels.

26/9/02
26/9/02

Order dated 20.9.02

Heard Shri M.K.Nayak, Advocate for the Applicant and Shri B.Pal, learned senior counsel appearing for the Respondents/Railways.

In course of hearing, Shri Nayak submitted that the Applicant be permitted to file a detailed representation before the General Manager by way of ventilating his grievances. In the said view of the matter liberty is hereby granted to the (within a period of one month from to-day) Applicant to file a representation before the General Manager of S.E.Railway; who should consider the same and pass a reasoned and speaking order (if necessary, by giving an opportunity of hearing the applicant in person) within a period of 120 (one hundred & twenty) days from the date of receipt of such representation.

Subject to the above observation and directions this O.A. is disposed of. No costs.

Send copies of this order to the Applicant, Respondents and also to the General Manager, S.E.Rly. Kolkata.

Subs
VICE-CHAIRMAN

Jat
MEMBER (JUDICIAL)